

GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO : 643**  
(TO BE ANSWERED ON THE 10<sup>th</sup> February 2025)

**STRIKES BY PILOTS AND CREW MEMBERS**

643. SHRI RAJEEV SHUKLA

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) whether Government is aware that strikes by pilots and crew members have led to cancellation of several flights in the recent past;
- (b) if so, whether Government has taken cognizance of such strikes and taken any corrective measures in this regard; and
- (c) if so, the details thereof and if not, the reasons therefor?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(Shri Murlidhar Mohol)

(a) to (c):The flights were disrupted during April - June 2024 across India due to technical issues with the aircraft, considerable number of cabin crew reporting sick and migration to new Cabin crew Rostering software. In order to reduce inconvenience caused to the passengers as a result of the cancellations/delay of the flights, Directorate General of Civil Aviation (DGCA) has issued Civil Aviation Requirements (CAR) Section 3 Air Transport Series M Part IV titled "Facilities to be provided to passengers by airlines due to denied boarding cancellation of flights and delay in flights." DGCA carries out inspection at various airports in the country on random basis to ensure compliance of laid down regulations. In case any airline is found in violation of the regulations, penal action, including financial penalty, is imposed. Further, the airlines have been advised by DGCA to minimise the disruption of flights by revising the schedule and operating with standby aircraft and recruiting the crew staff as per the requirement.

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